



The Motor Transport Workers (Tamil Nadu Amendments) Act, 2008

Act 35 of 2009

Keyword(s):

Motor Transport, Workers

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Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 18th October 2009 and is hereby published for general information:—

ACT No. 35 of 2009

An Act further to amend the Motor Transport Workers Act, 1961 in its application to the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Motor Transport Workers (Tamil Nadu Amendment) Act, 2008.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Central Act 27
of 1961.

2. In section 1 of the Motor Transport Workers Act, 1961 (hereinafter referred to as the principal Act), for sub-section (4), the following sub-section shall be substituted, namely:—

Amendment of
section 1.

“(4) It applies to every motor transport undertaking employing motor transport worker.”.

3. After section 32 of the principal Act, the following section shall be inserted, namely:—

Insertion of
new section
32-A.

“32-A. *Compounding of offences.*—(1) Any offence punishable under section 29 or section 32 may, either before or after the institution of the prosecution, be compounded by the Commissioner of Labour or any other officer as may be authorised in this behalf by the Commissioner of Labour, on payment, for credit to Government, of such sum as the Commissioner of Labour or the officer authorised by him may specify:

Provided that the sum payable under this sub-section shall not exceed the maximum amount of fine which may be imposed for the offence so compounded.

(2) Where an offence has been compounded under sub-section (1), the offender, if in custody, shall be discharged and no further proceeding shall be taken against him, in respect of such offence.”.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.